

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.548/KB2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Mitcon Cinsultancy & Engineering Services Ltd.-Versus-HPCL Biofuels Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MS Debaleena Ganguly, adv  
MS Tutul Das, Adv.  
Mr. Aman Singh, adv } operational creditor Dganguly  
5.12.17.

MR PRASON MUKHERJEE ADVOCATE  
MR DEEPAK AGARWAL } Corporate Debtor P. Mukherjee  
5.12.17

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor are present.

Corporate debtor has not filed any reply inspite of time was given. Ld. Counsel for the corporate debtor requested that further time may be granted for filing reply. Sufficient time has been given, therefore, no further time can be granted.

Heard. Reserved for order.

Sd  
(Jinan K.R.)  
Member (J)

Sd  
(V.P.Singh)  
Member (J)